

reduce the levy of lease tax from 2-1/2 per cent to 1 per cent on D.D.A. plots; and

(b) if so, the reaction of Government thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) No.

(b) Does not arise.

#### ADULTERATION OF DRUGS

5156. **SHRI K. P. SINGH DEO:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there has been a large scale trade in adulterated drugs in the Capital and the bordering States; and

(b) if so, the steps taken by Government in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) It is not a fact that there has been a large scale trade in adulterated drugs in the Capital and the bordering States.

(b) A statement containing the steps taken to combat adulteration in drugs is laid on the Table of the House. [Placed in Library. See No. LT-595/68].

#### ALLOTMENT OF SHOPS IN N.D.M.C. AREAS

5157. **SHRI SHAMBHU NATH:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of applications pending before the N.D.M.C. for change of trades from general provisions stores to flour mills in old Municipal Shops of Gole Market, New Delhi;

(b) whether these requests have been objected to by the other shop-holders in the immediate neighbourhood by the residents of the locality, Members of Metropolitan Council, Officers of N.D.M.C. and Land Development Officer; and

(c) if so, the reaction of the Government thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) One.

(b) Yes. Some representations have been received against the proposed request.

(c) The matter is under consideration of the N.D.M.C.

#### CHANGE OF TRADE IN N.D.M.C. SHOPS

5158. **SHRI SHAMBHU NATH:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the details of offers received by the N.D.M.C. for flour and oil mills in the shops in Gole Market, New Delhi.

(b) whether it has been a policy of the Committee to allow only one trade in one municipal shop;

(c) whether the trades of flour and oil mills in one shop premises is to be treated as one or two trades; and

(d) whether it would be termed as a Non-Conforming areas under the Master Plan for Delhi, since these shops are to be dismantled for construction of road under D.I.Z. (5) plan for the area?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) No quotations were invited but one Shri G. S. Ajmera has, of his own accord, offered to pay the monthly licence fee in respect of shop No. 41 Gole Market as under:—

Oil Mill—Rs. 600/- P.M.

Flour Mill—Rs. 900/- P.M.  
Oil & Flour Mill—Rs. 1200/- P.M.

(b) Normally one trade is allowed in one shop. There is however, no bar to allowing additional trade, subject to the availability of space and if there is no objection under the Health Bye-laws.

(c) Two separate trades.

(d) The area cannot be termed as non conforming. The shops are to be dismantled as they are coming in the alignment of Re-Development Scheme of D.I.Z. area, after alternative accommodation is made available to the allottees.

#### ALLOTMENT OF N.D.M.C. SHOPS

5159. SHRI SHAMBHU NATH : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the names of allottees with number of stalls allotted by the New Delhi Municipal Committee in different Markets during the last five years on compassionate/humanitarian grounds on concessional monthly licence fees without calling for the tenders;

(b) whether it is a fact that the allottees manipulate such allotments in their favour with a view either to obtain alternative accommodation at the time of shifting, or to sublet the stalls;

(c) whether it is also a fact that no business had ever been run in those stalls by some of the allottees from the very beginning which is an infringement of terms of the Agreement; and

(d) if so, the action taken by the New Delhi Municipal Committee to cancel such allotments and readvertise the stalls for allotment through tenders in order to avoid recurring losses to New Delhi Municipal Committee ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Stall No. 7 Lady Hardinge Road was allotted to Shri Jagdish Baveja in 1961, and stalls Nos. 82 and 83-Baird Lane were allotted to Shri S. N. Chopra and Shri R. C. Goel in 1964, on compassionate / humanitarian grounds, without calling for tenders, but not on concessional monthly licence fees.

(b) No.

(c) No.

(d) Does not arise.

#### MEMORANDUM FROM WORKING GIRLS FOR ACCOMMODATION ON SHORT-TERM AND LONG-TERM BASIS IN DELHI

5160. SHRI R. K. AMIN :  
SHRI K. P. SINGH DEO :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Government have received a memorandum from working girls in Delhi for the provision of accommodation both on the short-term and long-term basis; and

(b) if so, the steps proposed to be taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) The Government caters to the needs of Central Government officers only. However, residential accommodation has been allotted to non-Government servants in the Working Girls Hostel to the extent available. For those who are employed in eligible offices, a lady officers pool has been constituted; besides they are also allotted accommodation from the general pool in their turn.